

**The Tripura Electricity Regulatory Commission
(Net Metering for Grid Interactive Rooftop
Solar Systems) Regulations, 2016**

TRIPURA GAZETTE

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PART--I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.

TRIPURA ELECTRICITY REGULATORY COMMISSION (Net metering for grid interactive rooftop solar systems) regulations, 2016.

No.F/25/ TERC/ 09 / 423

Dated, 9th March, 2016

In exercise of powers conferred under Section 181 read with Sections 61,66 ,86(1) (e) of the Electricity Act, 2003 (36 of 2003) and all other powers enabling it in this behalf, the Tripura Electricity Regulatory Commission hereby makes the following Regulations, namely:-

PART- A

PRELIMINARY

1. Short title, extent and commencement

- 1.1. These Regulations may be called the Tripura Electricity Regulatory Commission (Net Metering for Grid Interactive Rooftop Solar Systems) Regulations, 2016.
- 1.2. These Regulations shall extend to the whole of the State of Tripura
- 1.3. These Regulations shall come into force from the date of their publication in the *Official Gazette of Govt. of Tripura*.

2. Definitions

2.1. In these Regulations, unless the context otherwise requires,

- (a) "Act" means the Electricity Act, 2003 (36 of 2003);
- (b) "Accuracy class index" shall means the index as specified in Central Electricity Authority (installation & operation of meters) Regulations'2006;
- (c) "Agreement" means the agreement entered into for connecting Renewable Energy source to the Distribution system;

- (d) "Authority" means Central Electricity Authority referred to in sub-section (1) of Section 70 of the Act;
- (e) "Banking" means the process under which a Renewable Energy Source injects power into the grid in a time block with the facility to draw back the power from the grid at a different time block under the Central Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations;
- (f) "Billing Cycle or Billing Period" means the period for which regular electricity bills as specified by the Commission, are prepared for different categories of consumers by the concerned Licensee;
- (g) "Commission" means the Tripura Electricity Regulatory Commission constituted under the Act;
- (h) "Consumer" means any person who is supplied with electricity for his own use by a licensee or the Government or by any other person engaged in the business of supplying electricity to the public under the Act or any other law for the time being in force and includes any person whose premises are, for the time being, connected for the purpose of receiving electricity with the works of a Distribution Licensee, the Government or such other person, as the case may be.
- (i) "Connection agreement" means the agreement entered into for connecting Renewable Energy Sources to the Distribution system;
- (j) "Connected Load" or "Contract Demand" or "Sanctioned Demand" shall have the same meaning as defined in clause (17), (21) and (54) of Regulations 2 respectively under Tripura Supply Code Regulation-2011;
- (k) "Distribution Licensee" means a person granted a Licence under Section 14 of the Act authorizing him to operate and maintain a distribution system for supplying electricity to consumers in his area of supply;
- (l) "Electricity Supply Code" means the Electricity Supply Code specified under Section 50 of the Act;
- (m) "Eligible Consumer" means a consumer who uses or intends to use a Solar Photo Voltaic (PV) generating system having a capacity not exceeding 1 MW, installed on a rooftop or any other mounting structure in the consumer's premises, to offset all or part of his own electrical power requirements;
- (n) "Financial Year" or "Year" means the period beginning from first day of April in an English calendar year and ending with the thirty first day of March of the next year;
- (o) "Interconnection Point" means the interface of the Solar PV system with the outgoing terminals of the meter / Distribution Licensee's cut-outs/ switchgear fixed in the premises of the Eligible Consumer.
Provided that, in the case of consumers being supplied electrical power at the High Tension (HT) level, the "Interconnection Point" shall mean the interface of the Solar PV system with the outgoing terminals of the Distribution Licensee's metering cubicle placed before such Consumer's apparatus;

- (p) "Invoice" means a Monthly Bill / Supplementary Bill or a Monthly Invoice/ Supplementary Invoice, as the case may be, raised by the Distribution Licensee;
- (q) "KVAh" means kilo volt ampere hour;
- (r) "KWp" means kilo Watt peak;
- (s) "MWp" means Mega watt peak
- (t) "Net Meter" means an appropriate energy meter capable of recording both import and export of electricity, for recording the net import and net export of electricity, as the case may be;
- (u) "Net Metering arrangement" means an arrangement under which a Grid Interactive Solar system installed at an Eligible Consumer's premises delivers surplus electricity, if any, to the Distribution Licensee after meeting his/her own need. Such injection shall be accounted for off-setting electricity supplied by Distribution Licensee during the applicable billing period;
- (v) "Obligated Entity" means the entity required under clause (e) of sub Section (1) of Section 86 of the Act to fulfill a renewable purchase obligation and identified under Renewable Energy Regulations, 2015 (Multi Year Tariff) and subsequent amendments thereof;
- (w) "Premises" means areas on land, building or infrastructure or part or combination thereof in respect of which a separate meter or metering arrangements have been made by the Licensee for supply of electricity .
- (x) "Renewable Energy Certificate (REC)" means the certificate issued in accordance with the Central Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 and subsequent amendment thereof ;
- (y) "Renewable Energy Generator" means the person, which may either be the consumer of the premises or any third party, who is responsible for generating electricity from Renewable Energy sources installed at the consumer's premises;
- (z) "Renewable Energy meter" refers to a unidirectional energy meter, installed and used solely to record the renewable energy generation from the Renewable Energy System installed at the consumer's premises;
- (aa) "Renewable energy system" means the system to generate electricity from such source(s) which are recognized as renewable energy source(s) by Ministry of New and Renewable Energy(MNRE) or any other agency as may be notified by Government of India/Commission;
- (bb) "Rooftop Solar system" means the Solar PV power system installed on a rooftop or any other mounting structure on the consumer's premises that uses sunlight for direct conversion into electricity through photo voltaic technology;
- (cc) "State Agency" means the Agency as designated by the Commission under sub Clause 28(i) of Tripura Electricity Regulatory Commission Renewable Energy Regulations (Multi Year Tariff), 2015;

- (dd) "Settlement period" means the period beginning from 1st April in the English Calendar Year and ending with the 31st of March of the next year.
- (ee) "Tariff Order" in respect of a Licensee means the most recent order issued by the Commission for that Licensee indicating the rates to be charged by the Licensee from various categories of consumers for supply of electrical energy and services.
- (ff) "TOD" means Time of day Tariff Consumers;

3. Interpretation

- (a) All other words and expressions used in these Regulations although not specifically defined herein, but defined in the Act, shall have the meaning assigned to them in the Act;
- (b) The other words and expressions used herein but not specifically defined in these Regulations or in the Act but defined under any law passed by the Parliament or any Regulation issued by the Commission, applicable to the Electricity Industry in the State, shall have the meaning assigned to them in such Law/Regulation.

PART-B

4. Scope and application

- (1) These Regulations shall apply to such consumers who are a buyer of energy/electricity from the distribution licensee in its area of supply and the distribution licensee.
- (2) The Distribution licensee shall acknowledge the application and take all necessary actions including sending appropriate communications to the applicant as per the guidelines issued under these Regulations;
- (2) The eligible consumer may install the Rooftop solar system under net metering arrangement which,
- a) Shall be within the permissible rated capacity as defined under these Regulations
 - b) Shall be located in the consumer premises
 - c) Shall interconnect and operate safely in parallel with the distribution licensee network
- (3) The capacity of the solar energy system to be installed at the premises of any eligible consumer under these Regulations shall not be less than One KWp and shall not exceed One MWp.
- These Regulations do not preclude the right of state Govt. to undertake Rooftop solar projects above 1MWp capacity through alternative mechanisms.

PART-C

GENERAL

5. General Conditions of Net Metering arrangement

- 5.1. Net Metering arrangement shall be permitted by the Distribution Licensee on a non-discriminatory and 'first come, first serve' basis to the Eligible Consumer who intends to install a Rooftop Solar system connected to the network of Distribution Licensee;

Provided that the interconnection of such system with the network of the Distribution Licensee is undertaken in accordance with the standards and norms specified in the Central Electricity Authority (CEA) (Technical Standard for Connectivity of the Distributed Generation Resources) Regulations, 2013.

- 5.2 The Distribution Licensee shall provide information regarding distribution transformer level capacity available for connecting Renewable Energy System under net metering arrangement within 3 (Three) month from the date of Notification of these Regulations on its website and shall update the same within 30(Thirty) working days of the subsequent financial year under intimation to the Commission;
- 5.3 The capacity of Renewable Energy System to be installed at any premises shall be subject to;
- (i). the feasibility of interconnection with grid;
 - (ii). the available capacity of the service line connection of the consumers of the premises; and
 - (iii). the sanctioned load of the Consumer of the Premises;
- 5.4 Subject to Regulation 5.3(i) & 5.3(ii), if a Renewable Energy Generator has already installed or intend to install a Renewable Energy System of capacity higher than the sanctioned load of the consumer of the premises, and requires to connect it with the distribution licensee's system, then such Consumer of premises shall pay Service line cum Development (SLD) charges at the time of registration of Renewable Energy system, equal to the differential amount of SLD charges between the capacity of the Renewable Energy System and the existing sanctioned load on the lines of enhancement of sanctioned load, as prescribed in the TERC Supply Code Regulation 2011 and Standard of performance Regulation 2004 as amended from time to time and relevant orders issued thereof by the Commission from time to time.
- 5.5 The capacity of Renewable Energy system to be installed at the Premises of any consumer shall not less than one kilo watt peak & Clause 4(3)

6. Capacity limits at Distribution Transformer level

- 6.1. The Distribution Licensee shall allow Net Metering arrangement to Eligible Consumers so long as the cumulative capacity utilized at a particular distribution transformer does not exceed 15% of the rated capacity of that distribution transformer;
- Provided that the Distribution Licensee may allow Net Metering connectivity exceeding 15% of such rated capacity based on a detailed load study carried out by it.
- 6.2. The Distribution Licensee shall provide yearly, on its website and to the Commission, information regarding the distribution transformer level capacity available for connecting Grid Interactive Rooftop Solar system under Net Metering arrangements.

PART- D

TECHNICAL ARRANGEMENTS

7. Eligible Consumer and individual project capacity

7.1. All the Eligible Consumers in the area of supply of the Distribution Licensee may participate in the Grid Interactive Rooftop Solar Net Metering arrangement.

7.2. The maximum Grid Interactive Rooftop Solar system capacity to be installed at any Eligible Consumer's premises shall be governed by the available capacity of the service line connections of the Eligible Consumer's premises and the cumulative capacity utilized at particular distribution transformer as per Regulation 6.1 of above;

Provided that the capacity of the Grid Interactive Rooftop Solar system to be connected at Eligible Consumer's premises shall not exceed his Contract Demand or connected load of the Eligible Consumer to be read with Regulation 6.1 of above.

7.3. The capacity limits for the connectivity of Grid Interactive Rooftop Solar system to the network of Distribution Licensee under these Regulations which are as follows:

Sr. No.	Voltage level	Threshold limit of Rooftop Solar PV system
1	230 V (1 Φ)	Less than 5 KW/ 25 A
2	440V (3 Φ)	Less than 20KW/ 25 KVA Less than 80 KW/100 KVA (Notified/Municipal council/ Nagar Panchayat)
3	6.6/11/22/33kV and above	Up to 1000 KVA Up to 1000 KVA (Municipal Corporation)

8. Interconnection with the Distribution Network / Grid, Standards and Safety

8.1. The Distribution Licensee shall ensure that the interconnection of the Grid Interactive Rooftop Solar system with its network conforms to the specifications, standard and other provisions specified in the CEA (Technical Standard for connectivity of the Distributed Generation Resources) Regulations, 2013 and CEA (Measures relating Safety and Electric supply). Regulations, 2010 and the TERC (State Electricity Grid Code) Regulations,2010.

8.2. The Eligible Consumer may install Rooftop Solar system with or without battery back-up; Provided that, if the Eligible Consumer prefers connectivity with battery back-up, the inverter shall have a separate back-up wiring to prevent the battery/ decentralized generation (DG) power from flowing into the grid in the absence of grid supply, both automatic and manual isolation switch shall also be provided.

8.3. The Eligible Consumer shall be responsible for the safe operation, maintenance and rectification of any defect of the Solar Rooftop system up to the point of Net Meter, beyond which point the responsibility of safe operation, maintenance and rectification of

any defect in the system, including the Net Meter, shall rest with the concerned Distribution Licensee.

- 8.4. The Distribution Licensee shall have the right to disconnect the Rooftop Solar system at any time in the event of any threat of accident or damage from such system to its distribution system.
- 8.5. The Distribution Licensee and Eligible Consumer shall comply with all necessary rules and responsibilities as specified in the relevant CEA Regulations.

9. Metering Arrangement

- 9.1. Net metering arrangement shall have two meters including one bi-directional meter which is also known as Net Meter. The Net Meter will be single phase or three phase as per the requirement. All the meters shall adhere to the Standards as specified in CEA (Installation and Operation of meters) Regulations 2006, and subsequent amendments thereof.

- 9.2. The Net Meter and all other meters in the premises of the Eligible Consumer shall be procured either by eligible consumer as per specification of Distribution Licensee or by the Distribution Licensee but installation of the same must be done by the Distribution Licensee as per the provisions of TERC (Electricity Supply Code) Regulations, 2011 or as on up to date amendment. The Distribution Licensee shall be responsible for specifications, installation, testing and maintenance of the metering arrangement.

However, if the Eligible Consumer wishes to procure all the meters including Net Meter, as per the specification provided by the licensee, he may procure such meters and present the same to the Distribution Licensee for testing and installation. In that case meter rent will be exempted by the Licensee. In case of any damage of meter, Consumer will be responsible for replacement etc.

- 9.3. The location of Net Meter shall be at the point of interconnection which shall be ascertained by the Distribution Licensee. The Distribution Licensee shall also install another meter known as solar generation meter at appropriate location to measure the total units generated from Grid Interactive Rooftop Solar system.

- 9.4. All meters, including the Net Meter shall be installed at an accessible location in the premises of Eligible Consumer to facilitate easy access to the Distribution Licensee for meter reading.

- 9.5. The cost of Renewable Energy Meter shall be borne by the distribution licensee and the cost of Net Meter shall be borne by the consumer of the premises. The consumer of the premises or the distribution licensee, who so ever if desires, may install check meter at their own cost. In case the net meter is procured by the consumer than no meter rent will be charged by the licensee.

- 9.6. The charges for the testing and installation of the Net Meters shall be borne by the consumer of the premises and for the Renewable Energy Meter shall be borne by the Distribution Licensee;

- 9.7. The Net meters to be installed for the consumers of the premises under the ambit of time of day tariff shall be time of day (ToD) compliant;

10. Procedure for Application and Registration

The Eligible Consumer shall submit the application to the concerned Distribution Licensee for connectivity of Rooftop Solar system with the distribution network of the concerned Distribution Licensee in the prescribed format along with application fee of Rs.1000/-. The concerned Distribution Licensee shall acknowledge the receipt of application.

The Eligible Consumer shall apply for Registration as per Annexure-2 and deposit the Registration charges as stipulated below:

Sl.No.	Capacity (kW)	Charges (Rs.)
(1).	1 to \leq 10	1000/-
(2).	> 10 to \leq 50	3000/-
(3).	> 50 to \leq 100	6000/-
(4).	> 100 \leq 300	9000/-
(5).	> 300 \leq 500	12000/-
(6).	> 500	15000/-

The concerned Distribution Licensee shall acknowledge the receipt of application.

10.1. The model application form along with checklist, to be submitted by the Eligible Consumer to the concerned Distribution Licensee for connectivity of Grid Interactive Rooftop Solar system with the distribution network under these Regulations is provided as Annexure-1 with these Regulations.

11. Net metering connection agreement

11.1. The Distribution Licensee and Eligible Consumer shall enter into a Net metering connection agreement after providing approval for connectivity of Rooftop Solar system with the distribution network under these Regulations but before starting the actual generation from the Solar Roof top system installed by the Eligible Consumer.

11.2. The model Net metering connection agreement is provided as Annexure-3 with these Regulations. The Distribution Licensee shall make available all the forms, Net metering connection agreement and procedure on its website and also in its local offices.

11.3. The Eligible Consumer may terminate the agreement at any time by giving 30 days prior written notice to the Distribution Licensee. The Distribution Licensee may terminate the agreement with 30 days prior written notice, if Eligible Consumer breaches any term of the agreement and does not remedy the breach within 30 days of receiving written notice from the Distribution Licensee of the breach or any other valid reason to be recorded in writing.

11.4. Eligible Consumer, upon termination of the agreement, shall disconnect forthwith its Rooftop Solar PV system from Distribution Licensee's network.

PART -E

COMMERCIAL ARRANGEMENT

12. Energy Accounting and Settlement

12.1. The accounting of electricity exported and imported by the Eligible Consumer shall become effective from the date of connectivity of Rooftop Solar System with the distribution network under these Regulations.

12.2. For each billing period, the Distribution Licensee shall show separately:

- a) the quantum of units of electricity exported by Eligible Consumer,
- b) the quantum of units of electricity imported by Eligible Consumer,
- c) the Net units of electricity billed for payment to the Eligible Consumer and
- d) the Net units of electricity carried over to the next billing period.

Provided that in the event, the units of the electricity exported exceeds the units of electricity imported during the billing period, such excess units of electricity exported shall be carried forward to the next billing period as credited units of electricity.

Provided that in the event, the units of electricity imported by the Eligible Consumer during any billing period exceeds the units of electricity exported by the Eligible Consumer's Grid Interactive Rooftop Solar system, the Distribution Licensee shall raise invoice for the Net electricity consumption after taking into account credited units of electricity.

Provided that at the end of each financial year, unadjusted net credited units of electricity limited to 10% of total units generated during the year by the Eligible Consumer, shall be purchased by the Distribution Licensee at the SERC/NERC's approved Average cost of Power Purchase of the Distribution Licensee for respective year.

Provided that any unadjusted net credited units of electricity above 10% of total units generated during the year by the Eligible Consumer shall be treated as unwanted /inadvertent injection and no payment for the same shall be made by the Distribution Licensee.

Provided that at the beginning of each settlement period, cumulative carried over injected electricity will be reset to zero.

12.3 The surplus energy measured in kilo-watt hour shall be utilized to offset the consumption measured in kilo-watt hour only unless otherwise allowed by the Commission from time to time. In case the Consumer is billed on KVAh, during injection of surplus energy to the grid, the Power Factor shall be assumed equal to unity.

12.4 There be no deemed generation charges payable to the Renewable Energy Generator or consumer of the premises.

- 12.5 In case of any dispute in billing it would be settled as per Consumer Grievance Redressal mechanism under TERC (Consumer Grievance Redressal Forum & Appointment of Ombudsman) Regulations, 2005.

13. Applicability of other charges

The Renewable Energy system under net metering arrangement shall be exempted from wheeling, banking, cross subsidy and other charges for a period of Five years, unless extended thereafter.

14. Solar Renewable Purchase Obligation

- 14.1. The quantum of electricity consumed by the Eligible Consumer, who is not defined as Obligated Entity, from the Rooftop Solar system under net metering arrangement shall qualify towards compliance of Solar Renewable Purchase Obligation (Solar RPO) for the concerned Distribution Licensee.

Provided that the Distribution Licensee with consent of Eligible Consumer, shall make all the necessary arrangements including additional metering arrangement if any, for accounting of total solar energy generated and total solar energy consumed by the Eligible Consumer.

- 14.2. The unadjusted surplus units of solar energy purchased by Distribution Licensee as per the provision in Regulation 12.2 shall be considered as eligible renewable energy and the Distribution Licensee would be able to meet its Solar Renewable Purchase Obligations through purchase of such surplus units of solar energy.

15. Eligibility to Participate under Renewable Energy Certificate (REC) Mechanism

- 15.1. Eligible Consumer under net metering arrangement shall not be eligible to participate under REC mechanism as specified under Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.

16. Subsidy or incentives of the Central / State Government:

- 16.1. The Eligible Consumer can avail subsidy or incentives if offered by the Central / State Government on the capital cost of the Rooftop Solar PV system. Tripura Renewable Development Agency (TREDA) will be the Nodal Agency for processing such subsidy or incentives of the Central / State Government.

PART-F

Power to Relax

17. Violation of Regulations:

- (1) In case of violation of these regulations by a party viz. consumer, distribution licensee and Renewable Energy Generators shall be liable to pay penalty as decided by the Commission.

(2) The Commission may grant compensation to the affected party.

18. Power to Relax

The Commission may by general or special order, for reasons to be recorded in writing, and after giving an opportunity of hearing to the parties likely to be affected may relax or may waive any of the provisions of these Regulations on its own motion or on an application made before it by an interested person.

19. Power to amend


The State Commission may, at any time, vary, alter, modify or amend any provisions of these Regulations, with reasons to be recorded in writing.

20. Power to give directions

The Commission may from time to time issue such directions/guidelines/orders as it may consider deemed fit/appropriate for the implementation of these Regulations.

21. Power to remove difficulties

If any difficulty arises in giving effect to the provisions of these Regulations the State Commission may, by general or specific order, make such provisions not inconsistent with the provisions of the Act, as may appear to be necessary for removing the difficulty.


09/03/2016

Secretary,
TERC

Dated, 9th March' 2016 Tripura Electricity Regulatory Commission, Agartala.

Model Procedure for Application for connectivity of Rooftop Solar PV system with distribution network of the concerned Distribution Licensee.

- a. The interested Eligible Consumer can download application for Rooftop Solar Net metering system from official web site of concerned Distribution Licensee and submit filled in application to the concerned office of Distribution Licensee along with fee of Rs.1,000/- .
- b. On receipt of Application form, Distribution Licensee will perform general screening and register the application with acknowledgment to the Applicant.
- c. The Distribution Licensee will conduct technical feasibility study within 15 days from the date of completed application. After carrying out technical feasibility study, concerned Distribution Licensee will seek technical details of the equipment / components proposed to be used in the Rooftop Solar PV system (RTSPV) from Applicant.
- d. The Applicant at his liberty to select a reputed system, installer, to gather technical information of RTSPV system and furnish the technical details of PV modules, Inverters and other equipments of the RTSPV system, proposed to be installed by applicant within 15 days to the Distribution Licensee for technical scrutiny.
- e. On clearing of technical scrutiny, approval letter for installation work of RTSPV system will be issued to the Applicant by Distribution Licensee within one week. The approval shall contain maximum permissible capacity of the Solar PV system and shall be valid for a period of 6 months from the date of approval.
- f. The consumer shall install the Solar PV system. After completion of installation work of RTSPV system, the Applicant will submit the work completion report along with the request for inspection to the Distribution Licensee within 6 months from the date of approval.
- g. After verification of all documents and completion reports submitted by the Applicant, Distribution Licensee will issue sanction letter for testing and commissioning of RTSPV system within one week.
- h. The testing, commissioning and synchronization of the RTSPV system shall be carried out by the Distribution Licensee within 15 days, provided that the system is installed as per the relevant norms and standards.
- i. During the period of synchronization of Solar PV system to the network of Distribution Licensee, the concerned Distribution Licensee shall inspect, calibrate and seal all the meters as per requirement.
- j. The Eligible Consumer shall enter into Net metering connection agreement with concerned Distribution Licensee in the prescribed format.
- k. The Eligible Consumer is free to avail subsidy / incentives available if any, from Central / State Government. Tripura Renewable Energy Development Agency (TREDA) will be the Nodal Agency for processing of Central / State Government subsidy as per the norms and eligibility criteria.

Model Application form for installation of Rooftop Solar photovoltaic system under Net metering arrangement.

Name of Distribution Licensee [_____]

Name of the Sub-Division _____

Application No. _____

Date of Receipt _____

(To be filled up by the applicant in Block letters in ink)

1	Applicant's Name	
2	Father's Name / Husband's Name.	
3	Full address of the premises at which solar photovoltaic system is to be installed.	
4	Telephone /Mobile No.	
5	Email ID	
6	Permanent Address of the applicant (Residential).	
7	Category of existing electricity connection.	
8	Consumer No.	
9	Connected Load / Contract Demand, (In kW /kVA).	
10	Voltage at which existing supply has been given (In volts).	
11	Proposed Capacity of Rooftop Solar System to be installed (In kWp).	
12	Voltage at the output of solar inverter (In volts).	
13	Average monthly consumption of electricity of applicant	
14	Details of application fee of Rs. 1000/-	

Date: _____

Signature of applicant

Declaration

I hereby declare that the information furnished above is true to the best of my knowledge and belief. If found false, DISCOM have the right to reject the application / cancel the arrangement if already entered. Further, I hereby agree with the specifications, terms and conditions stipulated by DISCOM for the selection and installation of roof-top solar system in a stipulated time.

List of documents to be attached with Application Form

1. Copy of the latest paid electricity bill.
2. General power of attorney in favor of signatory in case of joint ownership & partnership firms;
Certified true copy of the resolution authorizing the signatory to deal with the concerned Distribution Licensee, passed by the Board of Directors in case of companies (as applicable).
3. Proof of payment of processing fee of Rs. 1000/-

.....
ACKNOWLEDGEMENT

Received an application from Shri./Smt. for installation of rooftop solar photovoltaic system of capacity..... kWp as per detail below.

Date	Applicant's Name	Application Number	Existing Consumer No.	Capacity of Solar photovoltaic system

(Signature of authorized officer)

Application for registration of the scheme for renewable energy system

1.	Name	
2.	Address for Communication	
3.	Consumer No.	
4.	Telephone No.	
5.	E-mail	
6.	Renewable Energy Source	
7.	Application No.	
8.	Serial No. of receipt of Application	
9.	Contract Demand of Consumer	
10.	Capacity of Renewable Energy System to be connected (Capacity not to exceed as approved by the Discom)	
11.	Technical specifications and other particulars of Renewable Panel, Grid Tied inverter and interlocking System etc. proposed to be installed-whether attached (Yes/No)	
12.	Technical specifications and other particulars of Renewable energy meter and Net meter to be installed-whether attached (Yes/No)	
13.	Whether consumer opts to purchase meter himself or from distribution licensee	
14.	Drawing for installing the Renewable Energy System- whether attached (Yes/No.)	
15.	Proposed date of completion of the installation	

Place:

Signature of Consumer

Acknowledgement

Received the application for registration of the scheme for Renewable Energy System
 Name.....
 Date.....
 Registration Number.....
 Consumer No.....
 Renewable Plant Capacity.....
 Mode of payment (Cheque/DD/NEFT/RTGS).....
 Details of (Cheque/DD/RTGS/NEFT).....

Name of Officer

Seal

Designation of Officer

Signature

Model Net Metering Connection Agreement

This Agreement is made and entered into at (location) _____
on this (date) _____ day of (month) _____ (year) _____ between
The Eligible Consumer (Name) _____ residing at (address) _____
_____ as first party

AND

Distribution Licensee _____ (herein after called as Licensee) and having its registered
office at (address) _____
_____ as second party of the agreement.

Whereas, the Eligible Consumer has taken the responsibility to set up or facilitate the requisite
Rooftop Solar Photovoltaic system and sought connectivity to the network of Distribution
Licensee under Net metering arrangement.

And whereas, the Licensee has verified the application and agrees to benefit the Eligible
Consumer for the electricity generated and as per conditions of this agreement and net-metering
Regulations.

Both the parties hereby agree as follows:

1. Eligibility

- 1.1. Eligible Consumer agrees that the standards and conditions of his Rooftop Solar
Photovoltaic system meet the relevant norms for being integrated into the distribution
network and that he shall maintain the system accordingly for the duration of this
agreement.
- 1.2. Eligible Consumer agrees that for connection of his Rooftop Solar Photovoltaic system to
the network of Distribution Licensee, he shall be bound by requirements of State Supply
Code and/or Licensee's conditions of service and such connection shall not affect the
performance of the grid with specified reliability, security and quality as per the Central
Electricity Authority (Grid Standard) Regulations 2010 as amended from time to time.

2. Technical and Interconnection Requirements

- 2.1. Eligible Consumer agrees that the interconnection of the Rooftop Solar system with the
network of the Distribution Licensee shall be made as per the technical standards for
connectivity of distributed generation resources specified under the Central Electricity
Authority (Technical Standards for Connectivity of the Distributed Generation Resources)
Regulations, 2013 and subsequent amendments thereof.
- 2.2. Eligible Consumer agrees that he has installed or will install, prior to connection of Rooftop
Solar Photovoltaic system to the network of Distribution Licensee, an isolation device (both
automatic and inbuilt within inverter and external manual relays) and agrees for the
Distribution Licensee to have access to and operation of this, if required, for repair and
maintenance of the distribution system.

- 2.3. Eligible Consumer agrees that in case of a power outage on Distribution Licensee's system, Rooftop Solar photovoltaic system will shut down, unless special transfer and isolating capabilities have been installed on Rooftop Solar photovoltaic system.
- 2.4. Eligible Consumer agrees that Distribution Licensee will specify the interface/inter-connection point and metering point.
- 2.5. Eligible Consumer agrees to furnish all the data such as voltage, frequency, breaker, isolator position in his system, as and when required by the Distribution Licensee.

3. Safety

- 3.1 Eligible Consumer shall comply with the Central Electricity Authority (Measures Relating to Safety and Electricity Supply) Regulations 2010.
- 3.2 Eligible Consumer agrees that the design, installation, maintenance and operation of the Rooftop Solar photovoltaic system are performed in a manner conducive to the safety of the Rooftop Solar photovoltaic system as well as the Licensee's distribution system.
- 3.3 Due to Distribution Licensee's obligation to maintain a safe and reliable distribution system, Eligible Consumer agrees that if it is determined by Distribution Licensee that Eligible Consumer's Rooftop Solar photovoltaic system either causes damage to and/or produces adverse effects affecting other distribution systems' consumers or Distribution Licensee's assets, Eligible Consumer will have to disconnect Rooftop Solar photovoltaic system immediately from the distribution system upon direction from the Licensee and correct the problem at his own expense prior to a reconnection.

4. Clearances and Approvals

- 4.1. The Eligible Consumer agrees to obtain all the statutory approvals and clearances if applicable before connecting the Rooftop Solar photovoltaic system to the network of Distribution Licensee.

5. Access and Disconnection

- 5.1 Distribution Licensee shall have access to metering equipment and disconnecting other devices of Rooftop Solar photovoltaic system, both automatic and manual, at all times.
- 5.2 In emergency or outage situation, where there is no access to the disconnecting devices, both automatic and manual, such as a switch or breaker, Distribution Licensee may disconnect service to the premises.

6. Liabilities

- 6.1 Eligible Consumer and Licensee will indemnify each other for damages or adverse effect, from either party's negligence or intentional misconduct in the connection and operation of Rooftop Solar photovoltaic system or Licensee's distribution system.
 - 6.2 Distribution Licensee and Eligible Consumer will not be liable to each other for any loss of profits or revenues, business interruption losses, loss of contract or loss of goodwill, or for indirect, consequential, incidental or special damages, including, but not limited to, punitive or exemplary damages, whether any of the said liability, loss or damages arise in contract, or otherwise.
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6.3 Distribution Licensee shall not be liable for delivery or realization by Eligible Consumer for any fiscal or other incentive provided by the Central/State Government.

7. Commercial Settlement

7.1. All the commercial settlement under this agreement shall follow the Tripura Electricity Regulatory Commission (Net Metering for Rooftop Solar Systems) Regulations, 2016.

Tariff:

7.2. The Distribution Licensee shall pay for the net metered energy at as per the provisions of Tripura Electricity Regulatory Commission (Net Metering for Rooftop Solar Systems) Regulations, 2016 from the date of synchronization of the RTSPV system with the distribution network. The tariff is exclusive of all taxes, duties and levies & shall remain same as per the PPA conditions. The Eligible Consumer shall pay the Electricity tax and statutory levies, if any.

7.3. The Eligible Consumer cannot claim compensation, if his RTSPV system is not in a position to inject surplus solar power generation to the Distribution Licensee's network on account of failure of power supply in the grid/network for whatsoever reasons, such as line clear, load shedding and line faults etc., and no compensation will be paid for the above reasons from Distribution Licensee.

Metering:

7.4. The existing metering system shall be replaced by Bi-directional meter (whole current/CT operated) and separate generation meter shall be provided to measure solar power generation. Bi-directional meter (whole current/CT operated) shall be installed at interconnection point to the Distribution Licensee's network for recording export and import of energy. The meter shall have the following features:

- i) Separate registers for recording export and import energy with Meter Reading Instrument (MRI) downloading facility.
- ii) kVA, kW and kVAR measuring registers for both import and export.
- iii) Meter shall have RS232 (or higher) communication optical port / Radio Frequency (RF) port to support Automatic Meter Reading (AMR).

7.5. Both uni-directional and bi-directional meters shall be fixed in separate meter boxes in the same proximity.

Billing and Payment:

7.6. Distribution Licensee shall issue monthly electricity bill for the net metered energy on the scheduled date of meter reading. In case, the exported energy is more than the imported energy, Distribution Licensee shall show the net energy exported as credited units of electricity as per Regulation 11 of Tripura Electricity Regulatory Commission (Net Metering for Rooftop Solar Systems) Regulations, 2016. In case, the exported energy is less than the imported energy, the Eligible Consumer shall be liable to pay Distribution Licensee for the net imported energy as per the prevailing category wise consumer tariff approved by the Commission from time to time.

8. Connection Costs

8.1 The Eligible Consumer shall bear all costs related to setting up of Rooftop Solar photovoltaic system excluding metering and interconnection costs.

9. Termination

9.1. The Eligible Consumer can terminate the agreement at any time by giving 30 days prior written notice to the Licensee.

9.2. Licensee may terminate the agreement with 30 days prior written notice, if Eligible Consumer breaches any term of this agreement and does not remedy the breach within 30 days of receiving written notice from the Licensee of the breach.

9.3 Eligible Consumer, upon termination of this agreement, shall disconnect forthwith the Rooftop Solar photovoltaic system from the network of Distribution Licensee.

10. Dispute Resolution:

10.1. Any dispute arising under/out of this agreement shall be resolved promptly in good faith and in an equitable manner by both the parties. In case of failure to resolve the dispute, either of parties may approach the Consumer Grievance Redressal Forum as per consumer grievance Redressal mechanism under TERC (Consumer Grievance Redressal Forum & Ombudsman) Regulations, 2006 and its amendment thereof.

In the witness, where of Mr. _____ for and on behalf of _____

Eligible Consumer) and Mr. _____ for and on behalf of _____ (Licensee)

agree to this agreement.
